

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN STARRED QUESTION NO.2033**  
TO BE ANSWERED ON 12.02.2021

**PROTECTION OF CHILD RIGHTS**

2033. DR. RAMAPATI RAM TRIPATHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has reviewed the implementation of the law related to protection of child rights;
- (b) if so, the details and the outcome thereof;
- (c) the details of the shortcomings found during the said review; and
- (d) the appropriate action taken/proposed to be taken by the Government in this regard?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d). The Government reviewed the Protection of Children from Sexual Offences (POCSO) Act, 2012 in the light of the rise of incidences of child sexual abuse in the country, inter-alia. Accordingly, the POCSO Act, 2012 was amended in 2019 in order to make it more effective in dealing with cases of child sex abuse. It addresses the need for stringent measures to deter child sex abuse in the Country on one hand and the menace of relatively new kind of crimes on the other hand.

In furtherance of the POCSO (Amendment) Act, 2019, the Government notified the POCSO Rules, 2020 for effective implementation of the Act.

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